

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
Civil Secretariat, Jammu/Srinagar

**NOTIFICATION**  
**JAMMU, 28<sup>TH</sup> December, 2023**

**SO 635 .—** In exercise of powers conferred by section 3 of the Prevention of Corruption Act, 1988 (Central Act), (Act No.49 of 1988) and in partial modification of notification SO 583 of 2022 dated 05-11-2022, the Government hereby appoint Shri Pawan Kumar Sharma, Additional District and Sessions Judge, Baramulla as Special Judge, Anticorruption within the territorial jurisdiction of Court of 1<sup>st</sup> Additional District and Sessions Judge, Baramulla (designated Special Court under the Prevention of Corruption Act, 1988) for trial of offences specified in Section 4 of the said Act.

By order of the Government of Jammu and Kashmir.


**Sd/-**  
**(Achal Sethi)**  
**Secretary to Government**

Dated. 28-12-2023

No. Law-Jud/8/2022-10.

Copy to the:

1. Ld. Advocate General, J&K, Jammu.
2. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
3. Director General of Police, J&K, Jammu.
4. Commissioner Secretary to Government, General Administration Department.
5. Registrar General, High Court of Jammu and Kashmir and Ladakh, at Jammu. This is with reference to his letter No. 56558/RG/GS dated 22-12-2023.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir and Ladakh, at Jammu.
7. Director, Archaeology, Archives and Museums, J&K, Jammu.
8. Concerned Judicial Officer.
9. General Manager, Ranbir Government Press, Jammu for publication in an extraordinary issue of Government Gazette.
10. I/c Website, Department of Law, Justice & PA.
11. SRO section, Department of LJ&PA (w. 7. s.c).
12. Concerned file.

  
**(Ashish Gupta)**  
Additional Secretary to Government